

केन्द्रीय प्रशासनिक अधिकरण
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

आदेश पत्र
ORDER SHEET

आवेदन सं 19 का 230/2000
 ORIGINAL APPLICATION No. of 199

आवेदक
 Applicant (s)

Namda Kishore

आवेदक (आवेदकों)

की ओर से अधिवक्ता

Advocate for
 Applicant(s) *Mr. P.V. Mohanan*

प्रत्यर्थी
 Respondent(s)

*101, Peocetary, M/o Defence
 New Delhi and 2000*

प्रत्यर्थी (प्रत्यर्थियों)
 की ओर से अधिवक्ता
 Advocate for
 Respondent(s)

रजिस्ट्री के टिप्पणी Notes of the Registry	अधिकरण के आदेश Orders of the Tribunal
प्रस्तुतीकरण की तारीख : <u>11/2/2000</u> Date of Presentation :	1.3.2000 <u>AVH/59A</u> C-2 (ii) Mr. PV Mohanan Mr. TC Krishna
पंजीकरण की तारीख : <u>29.2.2000</u> Date of Registration	At the request of the learned counsel for the applicant, adjourned to <u>7.3.2000</u> .
विषय : <i>Qualifying Service</i> Subject : <i>9 Pro-Secta Pension</i> तैनाती की तारीख : <u>1.3.2000</u> Date of posting : <u>1.3.2000</u>	By order <i>Am</i> S. <i>Am</i> C.O. 1-3-2000
<i>To be served on 19/3/2000</i>	7.3.2000 Mr. PV Mohanan None for the respondents (no memo also). Heard Orders dictated in open court. <i>GR/AM</i> S.
	<i>M</i> AVH/VC 7.3.2000

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.230/2000

Tuesday this the 7th day of March, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Nanda Kishore aged 59
S/o G.D.Banadha
Senior Administrative Officer,
Central Institute of Fisheries Technology,
Matsyapuri PO,
Kochi.

...Applicant

(By Advocate Mr. P.V.Mohanam)

vs.

1. Union of India rep. by its
Secretary, Ministry of Defence,
Government of India,
New Delhi.
2. The Director,
Directorate General of Ordnance Service,
Master General of Ordnance Branch,
Army Headquarters, DHQ PO,
New Delhi.
3. The Secretary,
Indian Council of Agricultural Research,
Krishi Bhavan, New Delhi.

...Respondents

(By Advocate: None for the respondents)

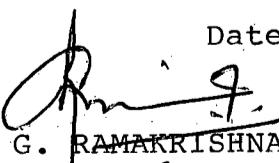
The application having been heard on 7.3.2000, the
Tribunal on the same day delivered the following:

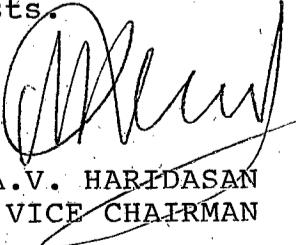
O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

When the application came up for admission today,
learned counsel of the applicant states that the
application would likely to fail on technical grounds and
therefore the applicant wishes to withdraw this
application with liberty to seek appropriate relief in a
proper application. Liberty is granted and the
application is dismissed as withdrawn. No costs.

Dated 7th March, 2000


G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

S.